

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 732 OF 2018 IN**  
**DFR NO.1161 OF 2018**

**Dated: 09<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Sahasradhara Energy Private Ltd. ... Appellant(s)**  
**Vs.**  
**Uttar Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Neha Garg  
for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1  
  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-2

**ORDER**

**IA No. 732 of 2018**  
**(For Condonation of Delay in Re-filing the Appeal)**

We have heard the learned counsel, Ms. Neha Garg, appearing for the Appellant, learned counsel, Mr. C.K. Rai, appearing for the first Respondent and learned counsel, Mr. Rajiv Srivastava, appearing for the second Respondent.

The learned counsel appearing for the Appellant submitted that, there is delay of 50 days in re-filing the Appeal. Further, she submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and

delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA No. 732 of 2018 is allowed.

**DFR NO. 1161 OF 2018**

Issue notice to the Respondents returnable on 23-7-2018.

The learned counsel, Mr. C.K. Rai, accepts notice on behalf of the first Respondent and learned counsel, Mr. Rajiv Srivastava, accepts notice on behalf of the second Respondent.

Dasti, in addition, is also permitted.

Registry is directed to number the appeal and list the matter for admission on **23.07.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*tpd/vt*

**(Justice N.K. Patil)**  
**Judicial Member**